

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:2276
ANSWERED ON:08.08.2005
NATIONAL FISHERMEN WELFARE SCHEME
Manoj Dr. K.S.

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the State Governments are not getting the Central share of many of the Fishermen Welfare Scheme;
- (b) if so, the reasons therefor;
- (c) the details of the amount released for Fishermen Housing Scheme during the last three years and thereafter, State-wise;
- (d) whether the Government of Kerala is being denied of the Central share under the scheme;
- (e) if so, the details thereof and the reasons therefor;
- (f) the objectives of Saving-cum-Relief Scheme for fishermen;
- (g) the criteria laid down to provide Central assistance to the States under the scheme; and
- (h) the assistance provided to the States under the scheme during the said period, State- wise?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI KANTI LAL BHURIA)

(a)&(b): The Central assistance is extended to States/UTs under the National Scheme of Welfare of Fishermen on receipt of proposals.

(c): State-wise details of Central assistance sanctioned during the last three years

(2002-05) and 2005-06 till 05.08.2005 for construction of houses for the benefit of fishermen under the Welfare Scheme is annexed.

(d)&(e): On receipt of proposal/ progress report, Central assistance of Rs.365.86 lakh has been sanctioned under the various components of the welfare scheme to Government of Kerala during the current financial year till 05.08.2005.

(f): Saving-Cum-Relief component of the Welfare Scheme aims to provide at least to some extent minimum subsistence allowance to the fisher folk during the lean months and induce them to inculcate the habit of saving during the fishing season.

(g)&(h): The Central assistance is extended to the States/UTs on receipt of proposals. The inland States, which impose a ban on fishing during the monsoon period are only eligible to take benefit of Saving-Cum-Relief component. State-wise Central assistance sanctioned under the saving-cum-relief during 2002-05 and current financial year till 05.08.2005 is annexed.

Annexure

Statement pertaining to Lok Sabha Unstarred Question No.2276 due for answer on 08/08/2005 by Dr.K.S.Manoj on National Fishermen Welfare Scheme

State-wise central assistance sanctioned during the last 3 years (2002-2005) and current financial year till 05.08.2005 under the component Development of Model Fishermen Villages for housing and Saving-cum-Relief of Centrally Sponsored National Scheme of

(Rs. in lakh)

Sl.No. States/UTs Development of Model Fishermen Villages Saving-cum-Relief

2002-2005 2005-2006 2002-2005 2005-2006

1 Andhra Pradesh 355.50 43.75

750 0.00

2 Arunachal Pradesh 32.00 0.00 0.00 0.00

3 Assam

4.60 0.00

3.80 0.00

4 Bihar 98.79 0.00 0.00 0.00

5 Chhattisgarh 0.00 49.80 0.00 0.90

6 Daman & Diu 0.00 15.00 0.00 0.00

7 Gujarat 63.00 0.00 0.00 0.00

8 Himachal Pradesh 0.00 0.00 11.83

4.42

9 Jammu & Kashmir 115.05 0.00 0.00 0.00

10 Jharkhand 182.00 0.00 0.00 0.00

11 Karnataka 486.52 200.00 136.01 40.00

12 Kerala 250.00 200.00 150.00 150.00

13 Maharashtra 32.54 0.00 0.00 0.00

14 Madhya Pradesh 44.75 0.00 11.25 0.00

15 Manipur 12.52 0.00 0.00 0.00

16 Nagaland 151.55 0.00 0.00 0.00

17 Orissa 94.00 184.08 17.72 0.00

18 Pondicherry 70.00 0.00 428.34 0.00

19 Rajasthan 12.25 25.00 0.00 0.00

20 Tamil Nadu 532.38 0.00 1622.35 84.04

21 Tripura 56.72 6.00 0.00 0.00

22 Uttar Pradesh 437.40 100.00 0.00 0.00

23 Uttaranchal 6.45 0.00 0.00 0.00

24 West Bengal 200.00 150.00 120.00 30.00

25 A & N Islands 0.00 0.00

4.26

2.94

TOTAL 3238.02 973.63 2513.06 312.30